

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 48/81 SCHEDULED TO BE HELD ON 22.02.2011 BUT ACTUALLY HELD ON 01.03.2011.

The Meeting No. 48/81 of Norms Committee-II was held on 01.03.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri Gajraj Singh , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K. Funda, AD	MSME
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:10/48/81-ALC2/2010	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00539/AM11/	RLA File :07/24/040/00149/AM11/	Lic.No/Date:0710073515 10.08.2010	Defer Date:13.04.2011
	Decision :NC decided to refer the case to C&PC for comments. The case stands deferred and to be relisted on 13.04.2011.			

2	Case No.:7/48/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00536/AM11/	RLA File :03/95/040/00411/AM11/	Lic.No/Date:0310598051 21.10.2010	Defer Date:13.04.2011
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:- - Size of conductors in cables alongwith their quantities in Kms. - Detailed calculations for the requirement of each raw material, export product wise and the weight of cable supported by the Cross sectional diagram of the cable/Buyers data sheet - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. alongwith net weight			

4. Total requirement of each raw material, export product wise, in a tabular form
The case stands deferred and to be relisted on 13.04.2011.

3	Case No.: 6/48/81-ALC2/2010	Party Name:SAGE METALS LTD.	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status: Approved
	HQ File :01/81/050/00535/AM11/	RLA File :05/24/040/00298/AM11/	Lic.No/Date:0510278436 02.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Word “ relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 212000 inclusive of 6 % wastage. 2. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for on net to net basis R/A may take suitable consequential action accordingly.			

4	Case No.: 5/48/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00534/AM11/	RLA File :05/24/040/00301/AM11/	Lic.No/Date:0510278981 08.12.2010	Defer Date:13.04.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2011: - 1. Information in respect of S.No. 4,5 & 11 of the Standard Deficiency Format .			

5	Case No.: 11/48/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status: Approved
	HQ File :01/81/050/00540/AM11/	RLA File :34/24/040/00244/AM11/	Lic.No/Date:3410028944 28.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. The following may be suffixed with the description of export product at Sl. No. 1: “ OD 406.44 mm x 9.5 mm (WT) – qty 83500 mtrs.& OD 254 mm x 7.1 mm(WT) – qty 50000 mtrs”			

2. The following may be suffixed with the description of export product at Sl. No. 2:
 “ Pipe OD 1422.4 mm x 18 mm (WT) – qty 342.7 mtrs.,
 Pipe OD 1422.4 mm x 21.5 mm (WT) – qty 60.73 mtrs,&
 Pipe OD 1422.4 mm x 25.5 mm (WT) – qty 470.52 mtrs &
 Pipe OD 1422.4 mm x 32 mm (WT) – qty 32.24 mtrs”
3. Word “ Relevant” may be prefixed with the description of import item at Sl.No. 1 and its quantity may be allowed as applied for i.e. 11121.36 MT inclusive of 5% wastage after taking clue from SION C-1290 & SION C-593.
4. Quantity of import item at Sl.No. 2 Viz. Welding Wire may be allowed as 2922 Kgs. after taking clue from SION C-593.
5. Quantities of import items from Sl.No. 3 to 5 may be allowed as applied for after taking clue from SION C-1290.
6. Quantity of import item at Sl.No. 6 viz. Polyurethane may be allowed as 7705 Litres inclusive of 5 % wastage.
7. Quantity of import item at Sl.No. 7 viz. Internal Epoxy lining may be allowed as 613 Litres inclusive of 5 % wastage
8. Quantities of import items at Sl.No. 8 may be allowed within 6% of fob value of exports after taking clue from SION C-1290.
9. Quantity of import item at Sl.No. 9 viz. Fuel(Diesel) required for Captive Power Plant may be allowed as per General Note for fuel i.e. within 4 % FOB value of exports.

R/A may take suitable consequential action accordingly.

6	Case No.:15/48/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Approved
	HQ File :01/81/050/00544/AM11/	RLA File :34/24/040/00246/AM11/	Lic.No/Date:3410028945 28.12.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. The following may be suffixed with the description of export product at Sl. No. 1: “ OD 406.44 mm x 9.5 mm (WT) – qty 83500 mtrs.& OD 254 mm x 7.1 mm(WT) – qty 50000 mtrs” 2. The following may be suffixed with the description of export product at Sl. No. 2: “ Pipe OD 1422.4 mm x 18 mm (WT) – qty 342.7 mtrs., Pipe OD 1422.4 mm x 21.5 mm (WT) – qty 60.73 mtrs,& Pipe OD 1422.4 mm x 25.5 mm (WT) – qty 470.52 mtrs & Pipe OD 1422.4 mm x 32 mm (WT) – qty 32.24 mtrs” 3. Word “ Relevant” may be prefixed with the description of import item at Sl.No. 1 and its quantity may be allowed as applied for i.e. 11121.36 MT inclusive of 5% wastage after taking clue from SION C-1290 & SION C-593. 4. Quantity of import item at Sl.No. 2 Viz. Welding Wire may be allowed as 2922 Kgs. after taking clue from SION C-593. 5. Quantities of import items from Sl.No. 3 to 5 may be allowed as applied for after taking clue from SION C-1290. 6. Quantity of import item at Sl.No. 6 viz. Polyurethane may be allowed as 7705 Litres inclusive of 5 % wastage.				

7. Quantity of import item at Sl.No. 7 viz. Internal Epoxy lining may be allowed as 613 Litres inclusive of 5 % wastage
8. Quantities of import items at Sl.No. 8 may be allowed within 6% of fob value of exports after taking clue from SION C-1290.
9. Quantity of import item at Sl.No. 9 viz. Fuel(Diesel) required for Captive Power Plant may be allowed as per General Note for fuel i.e. within 4 % FOB value of exports.

R/A may take suitable consequential action accordingly.

7	Case No.:3/48/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Approved
	HQ File :01/81/050/00532/AM11/	RLA File :03/95/040/00762/AM11/	Lic.No/Date:0310609913 07.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Words “Carbon Steel” given in the description of export product may be deleted. 2. Word “Relevant” may be prefixed with the description of import item at Sl. No. 1. 3. Description of import item at Sl. No. 8 may be corrected as “Rust Preventive Oil”. 4. Quantities of import items from Sl.No. 1 to 9 may be allowed as applied for after taking clue from SION C-593. 5. Total cif value of import items at Sl. No. 2 & 4 to 9 put together may be restricted within 3% of fob value of exports after taking clue from SION C-593. R/A may take suitable consequential action accordingly			

8	Case No.:9/48/81-ALC2/2010	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Withdraw
	HQ File :01/81/050/00538/AM11/	RLA File :03/95/040/00820/AM11/	Lic.No/Date:0310609998 07.01.2011	Defer Date:
	Decision : NC observed that the above AA have been issued on repeat basis , hence decided to withdraw the case.			

9	Case No.:12/48/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00541/AM11/	RLA File :31/24/040/00056/AM11/	Lic.No/Date:3110046412 12.01.2011	Defer Date:13.04.2011
	Decision : The Norms Committee decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 01.03.2011 :- 1. Wall Thickness (WT) and length of Export products. 2. Thickness of 3 LPE coating in export products at Sl. No. 1 & 2. 3. Information in respect of S.No. 5 & 11 of Standard Deficiency Format-Export product wise.			

The case stands deferred and to be relisted on 13.04.2011.

10	Case No.:14/48/81-ALC2/2010	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00543/AM11/	RLA File :03/94/040/00909/AM11/	Lic.No/Date:0310611942 20.01.2011	Defer Date:13.04.2011
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP as under: 1. List of Export products giving description of each product like Voltage rating, conductor material, insulation, sheathing, armouring details etc. 2.Information in respect of S.No. 12 of Standard Deficiency Format-export product wise The case stands deferred and to be relisted on 13.04.2011.			

11	Case No.:8/48/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00537/AM11/	RLA File :03/95/040/00682/AM11/	Lic.No/Date:0310612169 21.01.2011	Defer Date:13.04.2011
	Decision : :NC decided to send a letter to firm to submit following information as per written comments of DIPP as under: 1. Quantity of export product in Sq. Mtrs also in addition to its weight. 2. Quantity of import item at SL. No. 2 namely Aluminum Foil in Sq.Mtrs. also in addition to its weight 3. Justification for claimed wastages on the import items. The case stands deferred and to be relisted on 13.04.2011.			

12	Case No.:13/48/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00542/AM11/	RLA File :03/94/040/00923/AM11/	Lic.No/Date:0310613405 31.01.2011	Defer Date:13.04.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP as under: 1.Total thickness of Aluminium Composite Panel and thickness of PE core and Aluminium sheet in the Composite Panel 2.Thickness of Aluminium Coil i.e. import item at Sl. No. 1. 3.Information in respect of items at Sl.Nos. 4, 5 & 11 of SDF for each type of Composite Panel. The case stands deferred and to be relisted on 13.04.2011.			

13	Case No.:1/48/81-ALC2/2010	Party Name:R.R.KABEL LIMITED,	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00530/AM11/	RLA File :03/95/040/00440/AM11/	Lic.No/Date:0310615138 09.02.2011	Defer

Date: 13.04.2011

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.04.2011.

14	Case No.:2/48/81-ALC2/2010	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00531/AM11/	RLA File :03/95/040/00757/AM11/	Lic.No/Date:0310615369 10.02.2011	Defer Date:13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.04.2011.			

15	Case No.:4/48/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00533/AM11/	RLA File :09/24/040/00382/AM11/	Lic.No/Date:0910045523 11.02.2011	Defer Date:13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.04.2011.			

16	Case No.:16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date:13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.04.2011.			

17	Case No.:17/48/81-ALC2/2010	Party Name:RADIAL INDIA PRIVATE LIMITED,	Meet No/Date:48/81-ALC2/2010 22.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00546/AM11/	RLA File :07/21/040/00796/AM11/	Lic.No/Date:0710077365 14.02.2011	Defer Date:13.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.04.2011.			

PART- AR - FRESH

CASE NO. AR- 77	M/s. RPG Cables Ltd., Mumbai
Meeting No. 48/81	F.No.01/81/050/502/AM10/DES-II
Dated: 22.02.2011	Advance Licence No. 0310535083 dated 25.08.2009
	RLA's F.No.03/95/040/0952/AM09

Decision: NC decided to ask the firm to submit reply specially to the point raised vide NC meeting dated 11.05.2010. The case stands deferred and to be relisted on 13.04.2011.

CASE NO. AR- 78	M/s. Tetra Pak India Pvt. Ltd., Pune
Meeting No. 48/81	F.No.01/81/050/792/AM07/DES-II
Dated: 22.02.2010	Advance Licence No. 3110027813 dated 11.01.2007
	RLA's F.No.31/24/040/0343/AM07

Decision: The case file handed over to DIPP for examination and comments. The case stands deferred and to be relisted on 13.04.2011.

Sl. No.250

CASE NO. AR-50	M/s. Kishor Vadilal Pvt. Ltd.,
Meeting No. 48/81	F.No.01/80/50/0462/AM-09/DES-II
Dated: 22.02.1011	Annual Advance Licence No. 0810072360 dated 05.062008
	RLA's F.No.08/24/40/040/AM09

Decision:- NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 13.04.2011.
